

(c) whether it is also a fact that villagers give information to Border Security Force regarding illegal activities of Bangladeshi citizen in border areas;

(d) whether these villagers want to come and live within India's border; and

(e) if so, the details of steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLAY RAMACHANDRAN) : (a) and (b) The Government has undertaken the project for construction of fencing along Indo-Bangladesh border to check cross border infiltration and illegal activities. The alignment of the fencing is being fixed by BSF in consultation with State Government, keeping in view the condition of terrain, presence of hills, forest areas, low-lying tracts, presence of population and agreed Joint Boundary Guideline between India and Bangladesh. Therefore, some villages have been left ahead of fencing but within the zero line at International border (IB). Sufficient number of gates have been provided at regular intervals in the fencing for easy movement of villagers. These gates are being operated as per Standard Operating Procedures (SOPs) formulated by BSF in consultation with village Panchayat and local villagers. Regular periodical meetings are held in the field for the redressal of grievances of the border population with the help of local Public Representatives.

(c) The Border Security Force (BSF) used to take help and co-operation from the villagers in handling trans-border criminal activities.

(d) and (e) The Government is aware of the problems being faced by the villagers due to construction of fencing along Indo-Bangladesh border. Many steps are being taken to assist the villagers in the process of removal of their grievances. Financial assistance on the pattern of "Indra Awas Yojana" is also being given for construction of alternate house within the fencing. Alignment of the fencing is also being changed depending upon specific location of the terrain to keep the villagers within the fencing. Under Indra Awas Yojana, the Government has already provided 7744 houses in Tripura and 186 houses in Assam for the families left ahead of fencing for bringing them inside the fencing.

Missing children in Delhi

1851. SHRIMATI NAZNIN FARQUE :

PROF. ANIL KUMAR SAHANI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of children went missing in Delhi during each of the three years as per police records and how many of them were girls;

(b) how many of the missing children were traced and handed over to their parents and steps taken to trace the remaining children;

(c) the details of gangs operating to kidnap children in Delhi and how many of them were busted during the last three years; and

(d) the number of missing children who were smuggled to other countries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLAY RAMACHANDRAN) : (a) and (b) The number of missing children (Boys and Girls) as reported to Delhi Police and traced by the Delhi Police during the years 2007, 2008 and 2009 are as under :-

Year	0 to 8 years			
	Missing		Traced	
	M	F	M	F
2007	855	580	828	563
2008	670	473	629	449
2009	705	494	632	467

Year	8 to 12 years			
	Missing		Traced	
	M	F	M	F
2007	1016	370	979	347
2008	774	286	729	264
2009	693	196	595	174

Year	12 to 18 years			
	Missing		Traced	
	M	F	M	F
2007	2085	1964	1975	1833
2008	1926	2139	1780	1910
2009	1875	1983	1632	1660

The steps taken to trace the remaining missing children by the Delhi Police are as under :-

(1) The Standing Order No. 252/09 dated 18-03-2009 issued by Delhi Police regarding the duties of the Police in case of missing children, has been revised, in light of the observations of the Hon'ble Delhi High Court in a matter regarding missing children.

(2) Concerned staff has been briefed accordingly and action is taken as per the Standing Order by the field staff, as and when any such case is reported.

(3) District Additional Commissioners of Police/Deputy Commissioners of Police have been instructed to closely supervise and monitor the progress in the tracing of missing children as per the Standing order.

(c) Involvement of any organized gang in kidnapping/missing of children for any unlawful activity has not come to the notice in Delhi except in one case in the month of May, 2010 in which Delhi Police arrested 7 persons.

(d) Information is being collected and will be laid on the Table of the House.

RTI activists murdered/threatened in Delhi

1852. PROF. ANIL KUMAR SAHANI :

SHRIMATI NAZNIN FARUQUE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of RTI activists murdered/threatened in each of the last twelve months in Delhi;

(b) the details of complaints received by Delhi Police during 2009 and 2010 from senior citizens/RTI activist(s) concerning receiving threatening calls and the action taken thereon by the Delhi Police, police station-wise; and

(c) the action taken against police officers for not acting upon the complaints?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLAY RAMACHANDRAN) : (a) Sir, No incident of murder of RTI activist has been reported to Delhi police.